

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 228/2009

Subject: Approval of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014

Date of Hearing: 23.6.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC, New Delhi

Respondents: WBSEDCL, BSEB, JSEB, GRIDCO, DVC, Power Department, TNEB, UTP, UPPCL, PDD, Power Department, MPPTCL, MSEDCL, GUVNL, Electricity Department, (DD), Electricity Department (DNH), BSES Rajdhani, BSES Yamuna and NDPL.

Parties present: Shri D.Kar, NTPC
Shri Ajay Dua, NTPC
Shri V.K.Padha, NTPC
Ms. Alka Saigal, NTPC
Shri R.B.Sharma, Advocate for BSEB, GRIDCO and JSEB

This petition has been filed by the petitioner, NTPC, for approval of tariff of Talcher Super Thermal Power Station, Stage-I (1000MW) (hereinafter referred to as 'the generating station') for the period from 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. The representative of the petitioner submitted that amended petition taking into account the revised expenditure and additional information as required by the Commission has also been submitted and copies served on the respondents.

3. The learned counsel for the respondents BSEB, GRIDCO submitted that he has entered appearance on behalf of the respondent No.3 i.e. JSEB and sought time to file reply on its behalf. He also took preliminary objection and submitted that the petition was not ripe for hearing since a review petition (R.P.No. 1/2011) filed by the petitioner in respect of the generating station was pending, before the Commission for disposal.

4. When pointed out that the said review petition had been disposed off by the Commission on 1.6.2011, the learned counsel submitted that he may be granted four weeks time to file its reply, taking into account the order passed by the Commission in the said review petition.

5. The representative of the petitioner objected to the prayer of the learned counsel for the respondents and submitted that since the respondents BSEB & GRIDCO have already filed their replies, the prayer for further time to file reply should not be considered by the Commission.

6. The learned counsel for the said respondents clarified that the reply filed earlier on behalf of the respondent BSEB and GRIDCO related to the petition prior to its amendment. He however, submitted that three to four weeks time should be granted to file reply in the matter.

7. The Commission after hearing the parties directed the learned counsel to file its reply as prayed for, within two weeks i.e. on or before 8.7.2011 with copy to the petitioner, who shall file its rejoinder, if any, by 15.7.2011.

8. The matter shall be listed for hearing on 21.7.2011.

Sd/-
(T.Rout)
Joint Chief (Law)